

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00925/2016
Date of Order : 29-05-2018

Between :

1. Sri S.V.S.Rajasekhar Rao, aged 50 years,
S/o Venkateswarlu,
Ex-HBC/Bapatla Railway Station,
R/o D.No.23-4-26, H.No.31, Municipal Colony,
Rajahmundry, East Godavari – 533103.
2. Mr. Venkat Rajesh Kumar, aged 24 years,
S/o Sri S.V.S.Rajasekhar Rao,
R/o D.No.23-4-26, H.No.31, Municipal Colony,
Rajahmundry, East Godavari-533103.Applicants

AND

UOI rep by its,

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Chief Personnel Officer,
4th Floor, S. C. Railway,
Rail Nilayam, Secunderabad.
3. The Senior Divisional Personnel Officer,
S.C.Rly, Vijayawada Division, Vijayawada,
Krishna District.
4. The Chief Medical Director,
South Central Railway,
Secunderabad.
5. The Chief Medical Superintendent,
Railway Hospital, Vijayawada,
S.C.Rly, Krishna District.Respondents

Counsel for the Applicant: Mr. S.M.Subhan

Counsel for the Respondents : Mrs. Vijaya Sagi, Addl CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

No representation for the applicant since several adjournments.

Hence the Original Application is dismissed for non-prosecution.

2. No order as to costs.

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 29th May, 2018.
Dictated in Open Court.

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